

DEMAND NO. 147.—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY

“That a sum not exceeding Rs. 5,50,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Capital Outlay of the Department of Atomic Energy’”.

DEMAND NO. 148.—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

“That a sum not exceeding Rs. 9,01,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Capital Outlay on Posts and Telegraphs (Not met from Revenue)’”.

DEMAND NO. 149.—OTHER CAPITAL OUTLAY OF THE DEPARTMENT OF COMMUNICATIONS

“That a sum not exceeding Rs. 5,86,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1966, in respect of ‘Other Capital Outlay of the Department of Communications’”.

17.28½ hrs.

APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1965

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1965-66.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1965-66.”

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

Shri T. T. Krishnamachari: Sir, I beg to move that:

“That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1965-66 be taken into consideration.”

I can elaborate on this, but I do not think it is needed, because I suppose we normally pass this Vote on Account Bill without any speech.

Mr. Speaker: The question is:

“That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1965-66, be taken into consideration.”

The motion was adopted.

Mr. Speaker: We shall now take up the clauses. The question is:

“That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill”.

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

“That the Bill be passed”.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 25th March, 1965.

†Introduced/moved with the recommendation of the President.

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

17.31 hrs.

RE: INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL

The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh): I had requested three days ago that the Industries (Development and Regulation) Amendment Bill, as passed by Rajya Sabha may be taken into consideration in the Lok Sabha. For some reasons it has not been possible to include it in the agenda so far. I would request, however, that it is an urgent measure and should be passed as early as possible. The reason is that there are certain actions taken under this Act which are due to expire very soon, and unless this Act is amended it will be difficult to extend the period of the control and regulation. Therefore, I would request the House that as a special case, the House may kindly permit its inclusion in tomorrow's agenda so that it may be taken up for consideration tomorrow.

Shrimati Renu Chakravartty (Barrackpore): Firstly, tomorrow I think the Kerala budget will be the first thing on the agenda, and that discussion would take about two hours; definitely it will take about two hours. After that, we shall be having the Private Members' business. So, I do not think that there is any chance of this Bill being taken up tomorrow.

Mr. Speaker: But there would be three hours for Government business. . .

Shrimati Renu Chakravartty: I do not think that it will be possible for

us to take it up tomorrow. If the hon. Minister likes, he can push it on for some other day. I do not know what the urgency of it is. I do not know if he cannot wait till the end. I do not know why this Bill cannot wait till the end. Otherwise, if he feels it urgent he can push it on the some other day.

Shri Bade (Khargone): The Kerala budget discussion has already begun and 40 minutes have been taken on it already. That will continue tomorrow.

Mr. Speaker: The hon. Minister says that there is some urgency in regard to this Bill.

Shrimati Renu Chakravartty: What is the urgency?

Shri T. N. Singh: As I have explained, we have taken certain concerns under our control and management under this Act. We cannot extend this control after one extension period which is expiring shortly. The existing Act only provides for one extension after the initial control period. That is due to expire on the 14th May, and there is hardly time to take this Bill up, because if this Bill is not taken up tomorrow, the budget discussion will go on and it will continue up to 7th May, and this Bill will have to wait till that time, and hence the urgency.

I would, therefore, request that the House may kindly agree to this. It is a very simple Bill, it is just an one-clause-Bill, and it may be passed in half an hour or one hour. It is almost a non-controversial Bill because it only extends the same principle which is already there.

Shrimati Renu Chakravartty: If it comes to that, we have no objection to this, but I might just tell the hon. Minister that very probably this Bill will not be able to come up tomorrow. In that case, it should come up only on the next day.